

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
CAA-49/ND/2023

IN THE MATTER OF:

M/s. Elentec Technologies Pvt. Ltd. and
M/s. Elentec India Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 14.09.2023
(Virtual Hearing)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Afnan Siddiqui, Adv.
Visakha Raghuram

For the RD

:Adv. Niharika Tanwar

For the OL

:Ms. Hemlata Rawat Counsel

For the Income Tax Department

:

ORDER

Ld. Counsel appearing for the Petitioner submitted that they have filed their proof of service as per order dated 13.07.2023, however the proof of service is not reflected on the e-portal. Ld. Counsel is directed to approach the Registry and cure the defects so that the same is reflected on the e-portal. Proxy Counsel on behalf of the RD is present and sought time to file report. Ld. Counsel on behalf of OL is present and submitted that the Petitioner Company is required to submit records before the office of OL. Ld. Counsel for the Petitioner is directed to approach the office of OL and show their original records. None appears on behalf of the Income Tax Department. List on **20.10.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)